



## The Arunachal Pradesh (Criminal Law Amendment) Act, 1987

Act 4 of 1988

**Keyword(s):**

Special Judge, Criminal Law Central Act

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE ARUNACHAL PRADESH (CRIMINAL LAW  
AMENDMENT) ACT, 1987 (ACT NO. 4 OF 1988)

AN  
ACT

*further to amend the Criminal Law Amendment Act, 1952, in its application to the State of Arunachal Pradesh.*

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Arunachal Pradesh (Criminal Law Amendment) Act, 1987. Short title, extent and commencement
- (2) It extends to the whole of the State of Arunachal Pradesh.
- (3) It shall come into force at once.
2. In the Criminal Law Amendment Act, 1952 (Central Act No. 46 of 1952) in its application to the State of Arunachal Pradesh (hereinafter referred to as the principal Act), for sub-section (2) of section 6, the following sub-section shall be substituted, namely :— Amendment of section 6 (Central Act 46 of 1952).
  - “(2) A person shall not be qualified for the appointment as a Special Judge under this Act unless he is or has been —
    - (a) a Session Judge or an Additional Session Judge or an Assistant Session Judge under the Code of Criminal Procedure, 1898, or
    - (b) a Deputy Commissioner of a District preferably with legal background and sufficient judicial experience.”
3. In the principal Act, except in section 9, references to the Code of Criminal Procedure, 1898, shall be construed as references to the corresponding law for the time being in force in the State of Arunachal Pradesh. Construction of references of Code of Criminal Procedure (5 of 1898).
4. (1) The North East Frontier Agency (Criminal Law Amendment) Regulation, 1962 (No. 2 of 1962) is hereby repealed. Repealing and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the said Regulation shall be deemed to have been validly done or taken under this Act.

---

*NOTE* : Published in the Arunachal Pradesh Gazette, Extraordinary, No. 69, Vol. IV, dated November 28, 1988.